

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH,
NEW DELHI**

Original Application No. 1216/2024

IN THE MATTER OF:

Medical Pollution Control Committee

Applicant

Versus

SEIAA, UP & Ors.

Respondent(s)

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3.	A Copy of the gap analysis report sent by UPPCB vide letter no. G39225/C 6/NOC/337/C.B.W.T.F/ Basti/22, dated 28.09.2022 is being attached herewith and marked as Annexure no.-2.	31-32

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THROUGH



PRIYANKA SWAMI
Standing Counsel for the State of UP.
F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014
8800656660

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Original Application No. 1216/2024

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**REPLY ON BEHALF OF THE MEMBER SECRETARY, SEIAA, UTTAR
PRADESH ALONGWITH THE SUPPORTING AFFIDAVIT.**

MOST RESPECTFULLY SHOWETH:

1. That an online application dated 01/06/2022 was made by the project proponent regarding grant of Terms of Reference for the Proposed Common Bio Medical Waste Treatment Facility (CBWTF) M/s Rajveer Ventures India Private Limited at Gata No-663, Village-Dhowadaber, Utraula, Balrampur.

2. That the "Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities, 2016" issued by CPCB regarding establishment of Common Biomedical Waste Treatment Facility and following provisions has been made regarding land area requirement:
 - That sufficient land shall be allocated to the CBWTF to provide all requisite systems which include dedicated space for storage of waste (both treated and untreated), waste treatment equipment, vehicle washing bay, vehicle parking space, ETP, incineration ash storage provision, administrative room, space for DG Set, etc.

- That preferably, a CBWTF shall be set up on a plot size of not less than one acre in all the areas. However, a CBWTF can be developed in adjacent plots but cannot be set up in two or more different plots located in different areas. Separate plots can be permitted only for vehicle parking if located in the close vicinity of the proposed CBWTFs or the existing CBWTFs.

 - That in case of upcoming or new CBWTFs (both in municipal limits with population more than 25 lakhs or in rural areas), the land area requirement may be relaxed (but in any case not less than 0.5 acre) by the SPCB/PCC, with additional control measures such as zero liquid discharge, increase in stack height, stringent emission norms, odour control measures or any other measures felt necessary by the prescribed authority on case-to-case basis, only in consultation with CPCB.
3. That in view of the above provision, the project proponent Shri Diwakar Singh, Director, S/o Shri Narendra Bahadur Singh, Director Rajveer Ventures India Private Limited, NDL Tower, 3rd Floor, Behanan Purwa, Near Wave Mall, Gomti Nagar, Lucknow, Uttar Pradesh has submitted the land admeasuring 0.4050 Ha, at Gata No 663Mi, Aaraji Village - Dhowadaber, Utraula, Balrampur purchased on 25.05.2022 from Shri Kamruddin S/o Shri Barsaati R/o Madhpur, Pargana and Tehsil Utraula, District Balrampur. A copy of land admeasuring 0.4050 Ha, at Gata No 663Mi, Aaraji Village - Dhowadaber, Utraula, Balrampur purchased on 25.05.2022 by Shri Kamruddin S/o Shri Barsaati R/o Madhpur, Pargana and Tehsil Utraula, District Balrampur is being attached herewith and marked as Annexure no.-1.

4. That the case was considered in 657th SEAC-1 Meeting, dated 22.06.2022 wherein the committee discussed the matter and recommended issuing terms of reference for the preparation of Environment Impact Assessment Report (EIA) regarding the project.
5. That subsequently, the case was considered in 632nd SEIAA Meeting, dated 21.07.2022, wherein SEIAA opined that a letter should be sent to Member Secretary UP Pollution Control Board to provide the gap analysis report in the light of Office order dated 01/04/2022.
6. That further, in compliance of 632nd SEIAA Meeting, dated 21.07.2022, letter dated 27.09.2022 was sent to Member Secretary UP Pollution Control Board to provide the gap analysis report in the light of Office order dated 01/04/2022.
7. That in reply to the letter dated 27.09.2022, UPPCB complied with the issue and sent the gap analysis report vide letter no.G39225/C-6/NOC/337/C.B.W.T.F/Basti/22, dated 28.09.2022. A copy of the gap analysis report sent by UPPCB vide letter no. G39225/C-6/NOC/337/C.B.W.T.F/ Basti/22, dated 28.09.2022 is being attached herewith and marked as Annexure no.-2.
8. That the case was considered in 671st SEIAA Meeting, dated 16.11.2022 and on the basis of the gap analysis report sent by UPPCB vide letter no. G39225/C-6/NOC/337/C.B.W.T.F/ Basti/22, dated 28.09.2022, SEIAA while adding additional points to ToR, agreed with the recommendation of the SEAC to issue the ToR to the said proposal for conducting EIA studies.

9. That further, SEIAA vide its reference no. 283/Parya/SEIAA/7125/2022, dated 30.11.2022 issued Terms of Reference for Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No-663, Village- Dhowadaber, Utraula, Balrampur, M/s Rajveer Ventures India Private Limited. A copy of Terms of Reference, dated 30.11.2022 is being attached herewith and marked as Annexure no.-3.

10. That further, an online application dated 17.06.2023 was made by the project proponent regarding grant of Environmental Clearance for the Proposed Common Bio Medical Waste Treatment Facility (CBWTF) M/s Rajveer Ventures India Private Limited at Gata No-663, Village- Dhowadaber, Utraula, Balrampur.

11. That the case was considered in 669th SEAC-2 Meeting, dated 27.06.2023, wherein the committee discussed the matter and directed the project proponent to submit the following information:
 - Land conversion document.
 - Point-wise reply of complaint letter dated 24/03/2023 of M/s Dinesh Kumar Singh Contractor.

12. That the case was considered in 754th SEIAA Meeting, dated 08.09.2023, wherein SEIAA noted the comments of SEAC.

13. That in view of the above queries raised by SEIAA/SEAC, the project proponent submitted their replies vide letter dated 07.09.2023.

14. That subsequently, the case was considered in 767th SEIAA Meeting, dated 26.10.2023, wherein SEIAA agreed with the recommendation of SEAC to grant environmental clearance to the project.

15. That further, SEIAA, vide EC identification No. – EC23B057UP164137, dated 10.11.2023 issued grant of Environmental Clearance for the Proposed Project Activity under the provision of EIA Notification 2006. A copy of EC, identification No. – EC23B057UP164137, dated 10.11.2023 is being attached herewith and marked as Annexure no. 5.

THROUGH



PRIYANKA SWAMI
Standing Counsel for the State of UP.
F- 13, Ground Floor, Jangpura Extension,
New Delhi- 110014
8800656660

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AFFIDAVIT

I, **ANURAG YADAV**, aged about 48 years s/o Sh. P.N. SINGH is presently posted as **DEPUTY DIRECTOR, REGIONAL OFFICE, NOIDA, DIRECTORATE OF ENVIRONMENTAL, UP.** having an office at **E-21/1, NOIDA, UTTAR PARDESH.**

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **Member Secretary, SEIAA** before this Tribunal.

- 2. That the accompanying Reply has been drafted by our counsel upon my instructions
- 3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.

Handwritten signature
 A6004/2022
I identified the deponent who has signed in my presence

Handwritten signature

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 27 day of JAN 2025

that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

Handwritten signature

DEPONENT



ATTESTED
 NOTARY PUBLIC
 (INDIA)

27 JAN 2025



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(4)

लेखपत्र का संक्षिप्त विवरण

1. लेखपत्र का प्रकार /पट्टा पत्र/बन्धक/अन्य- बैनामा
2. नगरीय/अर्धनगरीय/
- 3.
- 4.
6. सामान्य निर्देश के आधार पर वृद्धि/
8. अदा किया

14. अन्तरण किये जाने वाले सम्पत्ति को चौहद्दी-

पूरब चक्रोई पश्चिम आण ल्याले
 उत्तर सड़क खजाना सुगर मिलिंग दक्षिण बुकिर

15. निर्माण की दशा में कुल आच्छादित क्षेत्रफल-

16. अन्तरणकर्ता (विक्रेता) का नाम- कमरुद्दीन सं० नं०-
 17. अन्तरिती का नाम (क्रेता) - दिवाकर सिंह सं० नं०- 9336013636

18. साक्षी का नाम/मो० नं०-

① मुहताब अहमद

② निजामुद्दीन

हस्ताक्षर
प्रथम पक्ष

हस्ताक्षर
द्वितीय पक्ष

कमरुद्दीन

Signature

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दर- 48,00,000/- (2)

, क्रमांक- 1332
वृद्धि के साथ

मालिपतः- 21,50,000/-

मूल्यः- 21,50,000/-

रकम 1,07,500/-

नाम : पुत्र

नाम क्षेत्राः- राजवीर बेन्चर्स इण्डिया प्रा. लि.

NDL टावर थर्ड फ्लोर

पुरवा निकट वैव माल

लखनऊ ,

द्वारा

निदेशक दिवाक

पुत्र

नरेन्द्र

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गा. संख्याः

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मनकि कमरुद्दीन पुत्र बरसाती

ग्राम- मध्यपुर, एना न तप

, जिला-

का इ

कमरुद्दीन



[Signature]



अवेदन नं: 202200927003944

विकल्प पत्र

वही नं: 1

रजिस्ट्रेशन नं: 3286

वर्ष: 2022

प्रतिफल- 2150000 स्लॉप शुल्क- 107500 बगवती मूल्य - 2150000 भूवीकरण शुल्क - 21500 प्रतिनिधित्व शुल्क - 80 बंध : 21580

श्री कमलदीन,

पुत्र श्री बरसाही

जन्मनाम : कुंभ

निवासी: ग्राम मधपुर पंच- व राह- उत्तरीत जमनाद बलरामपुर

में दिनांक 25/05/2022 एवं 01:47:23 PM बजे

जिम्मेदार अधिकारी के हस्ताक्षर



नरेंद्र सिंह

उप निबंधक (अधीन)

बलरामपुर

25/05/2022

इंद्र मोहन पात

निबंधक लिपिक

25/05/2022

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२५ मई २०२२



आवेदन सं०: 202200927003944

श्री सं०: 1

रजिस्ट्रेशन सं०: 3286

वर्ष: 2022

निष्ठावर लेखपत्र बाद सुनने के समयने मजदुर के प्राप्त धनराशि न प्रलेखातुमर उक्त
जिलेता: 1

श्री कमरुद्दीन, पुत्र श्री जालाती

निवासी: ग्राम मधपुर पर० व तह० उरारीला बनसद बलरामपुर

व्यवसाय: कृषि

७१ २ १५७ हीना

जिलेता: 1

श्री एनवीए सेन्सर्स इण्डिया प्रा० लि० के द्वारा दिवाकर सिंह, पुत्र श्री सैन्ड बरहाडा
सिंहनिवासी: 1/64A सेक्टर 1 गौरी नगर बिहार, गौरी नगर, स्वयंसेवक उद्यम प्रदेश
226010

व्यवसाय: व्यापार

ये निष्ठावर स्वीकृत जिला: पहचान

पहचानकर्ता: 1

श्री सुखदा अग्रवाल सोन, पुत्र श्री कमरुद्दीन सोन

निवासी: ग्राम मधपुर पर० व तह० उरारीला बनसद बलरामपुर

व्यवसाय: कृषि

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पहचानकर्ता: 2

श्री निजामुद्दीन सोन, पुत्र श्री कमरुद्दीन सोन

निवासी: ग्राम मधपुर पर० व तह० उरारीला

व्यवसाय: कृषि

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रजिस्ट्रार उरारीला

रजिस्ट्रार

विभाग लिपिक बलरामपुर

25/05/2022

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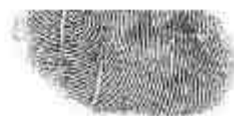
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(1) बसवाता , अफला बिला) बिली जोर
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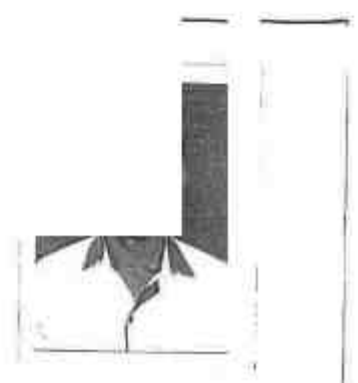
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श्री गारा ०
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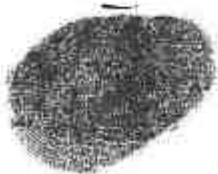
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जनपद- बलरामपुर

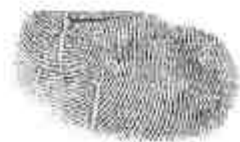


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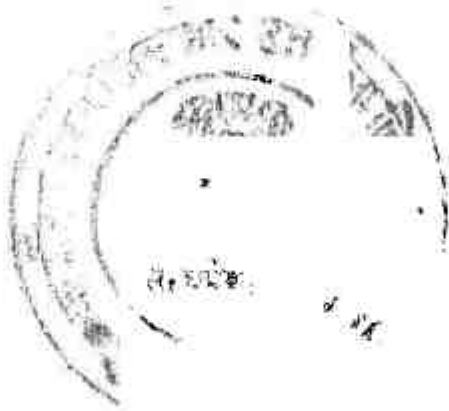
असल हस्ताक्षर



क्रेता







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अर्पण संख्या	202200927003944	अर्पण दिनांक	25-05-2022
संभवित की प्रकृति	बी संख्या - (1)	सेवाएं का प्रकार	विक्रय पर

संख्यांक का विवरण

क्रम सं	पदावधि प्रकार	नाम	पिता / माता का नाम / अन्य का नाम	स्थानीय पता	व्यवसाय	प्रस्तुतकर्ता	अर्पण संख्यांक/संख्यांक/संख्यांक	श्रेणिक
1	विक्रय	बी कमलदेव	पुत्र श्री बरसादी	ग्राम सायपुर पर- 3 तह- उत्तरील जलपट बलामपुर	कृषि	स्वयं	N/A 9903000000	घयन करे  90
2	क्रेता	श्री राजवीर के-एलके इण्डिया प्रा- लि- के श्याम श्री दिवाकर सिंह	पुत्र श्री श्रीधर महादुर सिंह	164A सेक्टर 1 सोनरी 8888 बिलवार, गीतरी तह, सखनड उत्तर प्रदेश 225010	व्यापार	जयिका (सा/शिक्षा/प्रतिनिधि)	1000 1000 0127 AOUF55640M	
3	ग्राह-प्रथम	श्री सुब्रता जलपट सेव	पुत्र श्री कमलदेव सिंह	ग्राम सायपुर पर- 3 तह- उत्तरील जलपट बलामपुर	कृषि		N/A 9903000000	
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नोट:- N.A , N.A , N.A



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नक्शा नगरी विक्रीत भूमि

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चक्रोड

तारीख तहरीर 25/05/20

बकलम

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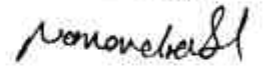
मन्त्रालय द्वारा



आवेदन सं०: 202200927003944

बही संख्या 1 जिल्द संख्या 6570 के पृष्ठ 117 से 146 तक क्रमांक 3286 पर दिनांक 25/05/2022 को रजिस्ट्रीकृत किया गया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर



सेवा: श्रीमान् उपजिल्हाधिकारी महोदय उदयगिरा
जिल्हा - बलरामपुर



पार्थना पत्र PIS 80 U.RRC
2006 कायदा गारा संख्या
663 मि. रकबा 0.4050 हे०
स्थान ग्राम. दोबाडावर
पर. व. सह. उदयगिरा (क.क.)

महोदय

स्वाक्षर निवेदन हे कि गारा संख्या
663 मि. रकबा 0.4050 हे० स्थान ग्राम
दोबाडावर परगना व. सहलील उदयगिरा जिल्हा
बलरामपुर को राजकीय वेंचर डिव्हिजन पॉलि
एम. डी. एल. टावर थर्ड फ्लोर बेहमन पुरखानिकर
वेबसाईट गोमली नगर लखनऊ कहर प्रदेहा द्वारा
निदेशान दिनांक 15.5.2012 को जोर दे विद्युत
पत्र सहरीर किपा गया है जिसमे पार्थना को कृषि
कार्य गही करना, गैर म ही करेगा, न्यायालय
में गारा संख्या 663 मि रकबा 0.4050 हे०
को गैर कृषि/काबादी घोषित कराया जागा
इतक प्रयत्न है।

अतः श्रीमान् जी हे निवेदन हे कि
गारा संख्या 663 रकबा 0.4050 हे० स्थान
ग्राम दोबाडावर पर. व. सह. उदयगिरा जिल्हा बलरामपुर
को गैर कृषि/काबादी घोषित कराने की प्रार्थना
करे।

(Signature) पार्थना

दिनांक 15.5.2012 को नरेन्द्र कडपुरा सिंह
नि. मो० NDL टावर थर्ड फ्लोर
निकट वेब साईट बेहमन पुरखानिकर
गोमली नगर लखनऊ ड० प्र०

Tah
व्युपनिष
दोबाडा 14/10/12
कासे
25/5/2012
Sahu





उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड Annexure no. 2
UTTAR PRADESH POLLUTION CONTROL BOARD

f. No. 139225/सी-6/NoC/337/C.B.W.T.P/वही/22

Dated 28.9.22

ई-मेल द्वारा

सवा में,
 निदेशक,
 पर्यावरण विभाग, उ०प्र०,
 विनीत खण्ड-1, गोमती नगर,
 लखनऊ-226010

विषय: Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No.663, Village-Dhowadaber, Utraula, Balrampur, M/s Rajveer ventures India Private Limited. File No.7125/Proposal No. SIA/UP/MIS/77647/2022 के संबंध में।

महोदय,
 उपरोक्त विषयक श्रीमती श्रुति शुक्ला, उप निदेशक/नोडल, एस०ई०आई०ए०ए० के पत्रांक-194/पर्या/7125/2022 दिनांक 27.09.2022 का संदर्भ ग्रहण करने का कष्ट करें। सन्दर्भित CBWTF के प्रस्तावित स्थल के निकटवर्ती जनपदों में मुख्य चिकित्सा अधिकारी द्वारा उपलब्ध करायी गयी सूचना के अनुसार सरकारी एवं गैर सरकारी चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या
बलरामपुर	944
बहराइच	2132
गोण्डा	2430
श्रावस्ती	534
सिद्धार्थ नगर	1836
अयोध्या	5039
बस्ती	3600
योग	16515

अवगत कराना है कि सन्दर्भित CBWTF के प्रस्तावित स्थल से 25 किमी० हवाई दूरी पर राज्य बोर्ड द्वारा CBWTF मेसर्स दिनेश कुमार कन्स्ट्रक्टर, आराजी सं०-739, बभानी तप्पा, सिद्धार्थ नगर, उ०प्र० को स्थापनार्थ सहमति निर्गत की गयी है, उक्त CBWTF में इन्सीनिरेटर की क्षमता 150 किग्रा०/घण्टा प्रस्तावित है। अतः यह मान लिया जाये कि CBWTF में इन्सीनिरेटर का संचालन 12 घण्टा प्रतिदिन होता है तो उक्त CBWTF द्वारा अधिकतम 9000 बेड्स से जनित जैव चिकित्सा अपशिष्ट का निस्तारण किया जा सकता है एवं शेष उपलब्ध 7515 बेड्स से जनित जैव चिकित्सा अपशिष्ट के निस्तारण हेतु अतिरिक्त CBWTF की अनुमति दी जा सकती है।

संलग्नक:- मुख्य चिकित्सा अधिकारी द्वारा उपलब्ध करायी गयी सूचना की प्रति।

भवदीय,

(अजय कुमार शर्मा)
 सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
 Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
 Email: info@uppcb.com - Web Site: www.uppcb.com

टिप्पणी एवं आदेश


कृपया Common Bio Medical Waste Treatment Facility (CBWTF) Gata No.663, Village-Dhowadaber, Ultraula, Balrampur, M/s Rajveer ventures India Private Limited. File No.7125/Proposal No. SIA/UP/MIS/77647/2022 के संबंध में श्रीमती श्रुति शुक्ला, उप निदेशक/नोडल, एस0ई0आई0ए0ए0 के पत्रांक-194 /पर्या/7125/2022 दिनांक 27.09.2022 का संदर्भ ग्रहण करने का कष्ट करें। पत्र की प्रति पत्रावली में पताका-क पर उपलब्ध है।

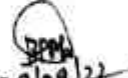
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जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या
बलरामपुर	944
बहराइच	2132
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श्रावस्ती	534
सिद्धार्थ नगर	1836
अयोध्या	5039
बस्ती	3600
योग	16515

सन्दर्भित CBWTF के प्रस्तावित स्थल से 25 किमी0 हवाई दूरी पर राज्य बोर्ड द्वारा CBWTF मेसर्स दिनेश कुमार कन्ट्रेक्टर, आराजी सं0-739, बभानी तप्पा, सिद्धार्थ नगर, उ0प्र0 को स्थापनार्थ सहमति निर्गत की गयी है, उक्त CBWTF में इन्सीनिरेटर की क्षमता 9000 बेड्स/घण्टा प्रस्तावित है। अतः यह मान लिया जाये कि CBWTF में इन्सीनिरेटर की क्षमता 12 घण्टा प्रतिदिन होता है तो उक्त CBWTF द्वारा अधिकतम 9000 बेड्स से अधिक जैव चिकित्सा अपशिष्ट का निस्तारण किया जा सकता है एवं शेष उपलब्ध 7515 बेड्स का निस्तारण हेतु अतिरिक्त CBWTF की अनुमति आवश्यक होती है।

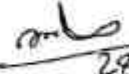
उपरोक्त तथ्य के परिपेक्ष्य में सदस्य सचिव महोदय के स्तर से निदेशक, पर्यावरण, उ0प्र0, विनीत खण्ड-1, गोमती नगर, लखनऊ को प्रेषित किये जाने वाले पत्रांक-194/पर्या/7125/2022 का सादर प्रस्तुत है।


(शन्तु सौनकर)
वैज्ञानिक सहायक


28/9/22
(बी0पी0 मौर्य)
सहायक वैज्ञानिक अधिकारी

मुख्य चिकित्सा अधिकारी, वृत्त-6

उपरोक्तानुसार निदेशक, पर्यावरण विभाग, उ0प्र0, विनीत खण्ड-1, गोमती नगर, लखनऊ को प्रेषित किये जाने वाला पत्र हस्ताक्षरार्थ प्रस्तुत।


28/9/2022
(आर0के0 सिंह)
मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

Dr. Deep Singh


28/9/22

State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow - 226 010

Phone : 91-522-2300 541, Fax : 91-522-2300 543

E-mail : doeuplko@yahoo.com

Website : www.seiaaup.com

To,

M/s Rajveer Ventures India Private Limited,
Gata No-663, Village- Dhowadaber, Utraula,
Balrampur-271604

Ref. No.....283...../Parya/SEIAA/7125/2022

Date: 30 November, 2022

Sub: Terms of Reference for Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No-663, Village- Dhowadaber, Utraula, Balrampur, M/s Rajveer Ventures India Private Limited.

Reference- MoEFCC Proposal no- SIA/UP/MIS/77647/2022 & SEIAA, U.P File no-7125

Dear Sir,

This is with reference to your application / letter dated 01-06-2022 & 17-06-2022 on above mentioned subject. The matter was considered by 667th SEAC in meeting held 22-06-2022 and 671th SEIAA in meeting held on 16-11-2022.

A presentation was made by the project proponent Shri Diwakar Singh to SEAC on 22-06-2022.

Project Details as submitted or informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The terms of reference is sought for Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No-663, Village- Dhowadaber, Utraula, Balrampur, M/s Rajveer Ventures India Private Limited.
2. Brief project:

Name of the company	M/s Rajveer Ventures India Private Limited
Location of Industry	Gata No-663, Village- Dhowadaber, Utraula, Balrampur, Uttar Pradesh- 271604
S.No. In the schedule	7 (da): Common Bio-medical Waste Treatment Facility
Project Proponent	Mr. Diwakar Singh, Partner 1/64A, Sector-1, Gomati Nagar, Vistar, Gomati Nagar, Lucknow
Proposed plant capacity	Incinerator (Double chambered): 250 Kg/hr Autoclave: 1000 Liters/Batch Shredder: 150 Kg/hr Chemical Disinfection Tank: 1500 Ltr Effluent Treatment Plant: 10 KLD
Geo-Coordinates	Latitude: 27°21'23.50"N Longitude: 82°19'16.32"E
Type of Project	New
Identification of Project	Proposed project of CBWTF falls under Category B-1, schedule

	7(da) as per the EIA Notification 14 th Sep, 2006 and subsequent amendment dated 1 st December, 2009 & 17 th April, 2015.
Proposed Treatment Capacity	5 tone per day of Bio Medical Waste
Forest area/wildlife if any	None

3. Salient features of the project:

S. No	Parameter	Description
1.	Identification of project	The Proposed project of CBWTF falls under Category B-1, schedule7(da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.
2.	Proposed Project	Environment Clearance for Proposed Common Bio Medical Waste Treatment Facility (CBWTF) by M/s Rajveer Ventures India Private Limited Gata No-663,Village- Dhowadaber, Utraula, Balrampur, Uttar Pradesh- 271604
3.	Total area of the Plant	0.4050 ha (1.10 Acre)
4.	Capital Cost	Rs. 2.80 Crores
5.	Location	Gata No-663,Village- Dhowadaber, Utraula, Balrampur, Uttar Pradesh- 271604
6.	Coordinates of the Site	Latitude: 27°21'23.50"N Longitude: 82°19'16.32"E
7.	Water Requirement/Source	
	Water Requirement (KLD)	Total – 11.00 KLD Fresh – 7.10 KLD Recycled – 3.90 KLD
	Source of water	Ground water Supply
S. No	Parameter	Description
8.	Water Break-up	Incineration Process : 2.40 KLD Steam Generation (Heat Exchanger) : 0.20 KLD Miscellaneous i.e. Floor & Vehicle washing etc. : 3.80 KLD Domestic Purpose : 0.60 KLD Green Belt : 4.00 KLD Total : 11.00 KLD
9	Waste Water Management Waste water generation Mode of Disposal	Proposed ETP (Capacity –10.0 KLD). Ind. Activities: 4.75 KLD, Domestic Purpose: 0.50 KLD. Treated water from proposed ETP will be reused in Green belt for irrigation purpose.
10	Employment generation	Existing – Nil. Proposed – 20 Nos. Total – 20 Nos.
11	Power Supply/ Start up Power	Proposed Total – 40 KVA (Sources from UPPCL)
12	DG sets	Proposed – 35.0 KVA (01 No.) Total – 35.0 KVA (01 No.)
13	Land form, Land use	Private Land

	and land ownership	
--	--------------------	--

4. Water requirement details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.65	5.25	0.85	3.90

5. Waste water (4.75 KLD) is being generated from the Industrial Process and 0.50 KLD of waste water generated from domestic use will be treated in ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose.

6. The entire system shall be a zero discharge system in terms of wastewater discharge from the process as the entire wastewater is re-circulated through ETP. Domestic Wastewater shall be treated in a septic tank and shall be collected in separate tank from where it shall be pumped for irrigation of green belt in the facility premises.

7. Solid waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as	0.2 kg/capita/day
Quantity of solid waste generated	4.0 kg/day
Organic solid waste : 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.

8. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors

3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

9. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended).

SEAC / SEIAA discussed the matter and recommended to issue standard terms of reference prescribed by MoEFCC along with additional TOR for the preparation of EIA:

Additional TOR:

- 1- All pages of technical documents/EIA/EMP etc. should be signed by the consultant and project proponent both.
- 2- Copy of all the analysis reports duly signed by analyst approved by NABL or MoEF&CC shall be annexed with the EIA report and original analysis reports should be presented at the time of presentation.
- 3- MOU signed between the project proponent and the consultant should be submitted.
- 4- A certificate from Forest Department shall be obtained that no forest land is involved and if forest land is involved the project proponent shall obtain the forest clearance and permission of Central and State Government as per law under the provisions of Forest (conservation) Act, 1980 and submit along with EIA.
- 5- Public hearing shall be conducted as per EIA notification, 2006 (as amended).
- 6- SEIAA opined that the project proponent shall submit permission of CGWA or proposal for alternative source of fresh water.
- 7- PP / consultant should submit, in a tabular form, mechanism adopted by them and status of compliance of provisions of "Revised Guidelines for Common Bio-medical Waste Treatment and Disposal Facilities, 2016" issued by CPCB
- 8- Detailed plan for proper segregation and disposal of biomedical waste in order not to contaminate groundwater sources, which in turn may infect humans and animals alike. Detailed plan to contain biomedical waste in order to keep it away from birds, rodents, and stray animals (as well as humans).
- 9- Detailed plan for ensuring non-release of hazardous gases and compounds, including hydrochloric acid, dioxins and furans, as well as the toxic metals lead, cadmium, and mercury to air / land / ground water.
- 10- A detailed plan for regular annual health check-up of workers and employees should be drawn for identifying and curing lung infections, parasitic infections, skin infections, spread of viral illnesses such as HIV, Hepatitis B and C, bacteremia, cholera and tuberculosis.
- 11- Every 3 year, environmental audit should be carried out through accredited environmental auditors and findings should be reported along with compliance of EC conditions.
- 12- 33% of land area should be brought under tree cover and any standing tree should be transplanted and survival be ensured. A scheme to this effect should be submitted along with EIA-EMP report.
- 13- Solar power shall be used for lighting to reduce the power load on grid. Separate electric meter shall be installed for solar power. Solar water heating shall be provided to meet 20% of the hot water demand of the building or as per the requirement of the local building bye-laws, whichever is higher.

Standard terms of reference:

1. Project proponent should provide the gap analysis report from UPPCB as per revised CPCB Guideline of CBWTF.
2. The project proponent shall submit HCF's beds details and other bio-medical waste sources duly certified by concerning CMOs and other competent authority in the radial distance of 75 kms area of proposed CBWTF at the time of EIA presentation.
3. Project proponent shall submit the point wise clarification/ proposal for biomedical waste treatment and disposal with respect to revised guidelines for CBMWTF 2016 of CPCB.
4. The proposal should include storage/collection facility at proposed site for biomedical waste as per CBMWTF revised guidelines 2016 of CPCB.
5. Common biomedical waste inventory should be provided.
6. The EIA report should address regarding the disposal of covid-19 waste as per the latest guidelines.
7. Reasons for selecting the site with details of alternate sites examined/rejected/selected on merit with comparative statement and reason/basis for selection. The examination should justify site suitability in terms of environmental damages, resources sustainability associated with selected site as compared to rejected sites. The analysis should include parameters considered along with weightage criteria for short-listing selected site.
8. Submit the details of the road/rail connectivity along with the likely impacts and mitigative measures.
9. Submit the present land use and permission required for any conversion such as forest, agriculture etc.
10. Executive summary of the project – giving a prima facie idea of the objectives of the proposal, use of resources, justification, etc. In addition, it should provide EMP.
11. Land requirement for the facility including its break up for various purposes, its availability and optimization.
12. Details of proposed layout clearly demarcating various activities such as security. Waste Storage Rooms, Waste Treatment Equipment Rooms/Areas, Treated Waste Storage Room, Pollution Control Devices like APCS and ETP, ash storage/disposal area, vehicle washing areas, and others such as admin area, worker's room, health centers, greenbelt, etc.
13. Details on collection and transportation of Bio Medical Waste from health care establishments, No. of vehicles and feature of vehicles, etc.
14. Details of the treatment equipment's capacity and make. Details of the incineration system – a statement on the compliance to the CPCB guidelines for common bio medical waste incinerators in respect of waste feed cutoffs, operating parameters of combustion chambers, flue gas cleaning, ash handling, etc. Details on fuel requirement for incineration. Details on flue gas emissions discharge through stack and proposed pollution control technologies. Details on residue/ash generation and management. Details of waste heat utilization, if any. Details on wastewater management alongwith zero discharge plans as committed by the project proponent.
15. Details of the proposed overall safety and health protection measures and submit specific programme.
16. Details on source of water and power supply along with solar light provision.
17. Details of the existing access road(s)/walkways to the designed operations in the site and its layout.
18. Location of the incineration facility and nearest habitats with distances from the facility to be demarcated on a toposheet (1: 50000 scale).
19. Land use map based on satellite imagery including location specific sensitivities such as national parks / wildlife sanctuary, villages, industries, etc.

20. Topography details.
21. Surface water quality of nearby water bodies.
22. Details on proposed groundwater monitoring wells, locations, frequency of monitoring, parameters, etc.
23. Corporate Environmental Responsibility (CER) shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018. A copy of resolution as above shall be submitted to the authority alongwith list of beneficiaries with their mobile nos./address.
24. Action plan for the greenbelt development in accordance to CPCB published guidelines.
25. Details on pollution control technologies and online monitoring equipments.
26. Details on monitoring of pollutants at source –performance of the incinerator. Including operating hours, fuel consumption, operating parameters (Combustion chamber – temperature, pressure, Stack temperature, total particulate matter, HCl, NOx as per Bio Medical Waste (Management & Handling) Rules 1998.
27. Stack and fugitive emissions may be monitored for SPM, SO₂ & NO_x as per Bio Medical Waste (Management & Handling) Rules 2016.
28. Details of Administrative and technical organizational structure.
29. EMP devised to mitigate the adverse impacts of the project should be provided along with item-wise cost of its implementation (Capital and recurring costs).
30. Details of the emergency preparedness plan and on-site & off-site disaster management plan.
31. Affidavit to be submitted for the actual surveys done with detailed photographs of monitoring etc.
32. Examine the details of transportation of Hazardous wastes, and its safety in handling.
33. Examine and submit the details of on line pollutant monitoring.
34. Examine the details of monitoring of Dioxin and Furon.
35. MoU for disposal of ash through the TSDF.
36. MoU for disposal of scrubbing waste water through CETP.
37. Examine and submit details of monitoring of water quality around the landfill site.
38. Examine and submit details of the odour control measures.
39. Examine and submit details of impact on water body and mitigative measures during rainy season.
40. Environmental Management Plan should be accompanied with Environmental Monitoring Plan and environmental cost and benefit assessment. Regular monitoring shall be carried out for odour control.
41. Water quality around the landfill site shall be monitored regularly to examine the impact on the ground water.
42. The storage and handling of hazardous wastes shall be as per the Hazardous Waste Management Rules.
43. Submit details of a comprehensive Disaster Management Plan including emergency evacuation during natural and man-made disaster.
44. Public hearing to be conducted for the project in accordance with provisions of Environmental Impact Assessment Notification, 2006 and the issues raised by the public should be addressed in the Environmental Management Plan. The Public Hearing should be conducted based on the ToR letter issued by the SEIAA.
45. A detailed draft EIA/EMP report should be prepared in accordance with the above additional TOR and should be submitted to the Ministry in accordance with the Notification.

46. Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
47. The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.

The final EIA report after incorporation of public hearing observations/comments should be submitted to the committee for further consideration of the matter.

You are advised to submit the EIA-EMP report incorporating recommendations of public hearing for further consideration of the matter as per procedure laid down in the Gazette Notification SO 1533(E) dated 14.09.2006 as amended. The matter will not be considered pending till your reply or EIA/EMP report is received.


This is issued with the approval of competent authority.


(Shruti Shukla)
Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP

No..... /Parya/SEIAA/7125/2022 dated: As above

Copy, through email, for information and necessary action to –

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Balrampur, Uttar Pradesh.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.


(Shruti Shukla)
Deputy Director, DoE, UP &
Nodal Officer, SEIAA, UP



RAJVEER VENTURES
INDIA PRIVATE LIMITED

NDL Tower, Third Floor, Behnanpurwa
Near Wave Mall, Gomti Nagar
Lucknow-226 010, Uttar Pradesh (INDIA)
Contact No.: +91-9839603636
E-mail: rvipl2019@gmail.com, Website: www.rvipl.com

Date: 07/09/2023

To

**The Member Secretary, SEAC
Directorate of Environment, Vineet Khand-1,
Gomti Nagar, Lucknow-226010**

Subject: Submission of ADS Reply of Proposed Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No-663Mi, Village-Dhowadaber, Utraula, Balrampur-271604 by M/s Rajveer Ventures India Private Limited.

Reference: Proposal No. SIA/UP/INFRA2/433238/2023

File No. 7990/7125

Dear Sir,

With reference to the above-mentioned subject. We are herewith submitting the ADS reply sought vide 769th SEAC-2 meeting of Uttar Pradesh held on 27/06/2023 for M/s Rajveer Ventures India Private Limited is Proposed Common Bio Medical Waste Treatment Facility (CBWTF) of total Plot area 1.8130 Ha. at Gata No-663Mi, Village-Dhowadaber, Utraula, Balrampur, U.P.-271604.

This is to request your good-office to consider our application for obtaining the EC.

Thanks & Regards

Authorized Signatory

M/s Rajveer Ventures India Private Limited

Point wise reply of ADS sought for EC proposal vide Proposal No. SIA/UP/INFRA2/433238/2023 for Proposed Common Bio-Medical Waste Treatment Facility (CBWTF) at Gata No-663Mi, Village- Dhowadaber, Utraula, Balrampur-271604 by M/s Rajveer Ventures India Private Limited.

Sl. No.	ADS	Reply
1.	Land conversion document	Land conversion document is attached as Annexure-I.
2.	Point wise reply of complaint letter dated 24/03/2023 of M/s Dinesh Kumar Singh Contractor.	Point wise reply of complaint letter dated 24/03/2023 of M/s Dinesh Kumar Singh Contractor is attached as Annexure-II.

Annexure I
Land conversion document



Hindi



खाता विवरण (अप्रमाणित प्रति)

ग्राम का नाम : डोवा डाबर परगना : (उतरौला) तहसील : उतरौला जनपद : बलरामपुर फसली वर्ष : 1425-1430 (01 जुलाई, 2017 से 30 जून, 2023) भाग : 1 खाता संख्या : 00110

खातेदार का नाम / पिता पति संरक्षक का नाम / निवास स्थान	खसरा संख्या	क्षेत्रफल (हे.)	अदेश	टिप्पणी
श्रेणी 1-क / भूमि जो संक्रमणीय भूमिधरो के अधिकार में हो।				
बबान सिंह/सुखान सुगर / एण्ड इण्डस्ट्रीज / इटईमिदा कमरुद्दीन / तरसाती / नि.ग्राम मधपुर	663	1.8130	<p>1429फ. अदेशानुसार श्रीमान तह. महो. उत. वाट सं T202208100303223/20.07.2022 खाता सं 110 गाटा सं 663/1.8130हे. में से रकबा 0.4050हे. ल. 80'ख से विक्रेता कमरुद्दीन पुर बरसाती नि. ग्राम मधपुर का नाम निस्त होकर केला राबवीर केन्दर्ब इण्डिया प्रा. लि. द्वारा निदेशक दिवाकर सिंह पुर नरेन्द्र कहांदुर सिंह नि. पता एन. डी. एल. टावर थर्ड फ्लोर बेहनन पुरवा निकट वेव पाल, गोपती नगर लखनऊ उ. प्र. 226010 का नाम जरिए बैनामा बतौर सं. धू. दर्ज हो/ ह र का 06.08.2022</p> <p>1430फ0जरिये परबना अमलदरामद न्वायालय श्रीमान उपजिलाधिकारी फहोदय उतरौला वाट सं0T202308100305502/01.07.23 अन्तर्गत धारा 80, उ0प्र0राजस्व संहिता 2006 राबवीर बैनर्स इंडिया प्रा0लि0द्वारा निदेशक दिवाकर सिंह बनाम सरकार में अदेश हुआ कि अतः उपरोक्त तथ्यों के आधार पर शिकायती प्रार्थना पत्र दिनांक 26-06-2023 निस्त किया जाता है तथा गाटा सं0 663मि0/0-405 हे0 स्थित ग्राम डोवाडाबर परगना व तहसील उतरौला जनपद बलरामपुर उ0प्र0 राजस्व संहिता 2006 नियमावली 2014 एवं उ0प्र0 राजस्व संहिता 2006 संगोधन अधिनियम 2019 की धारा 80 (2) के अन्तर्गत अक्रषिक भूमि घोषित किया जाता है। तदनुसार अधिलेखों में अमलदरामद हो। इस अदेश की एक प्रति उपनिबन्धक उतरौला को आवश्यक कार्यवाही हेतु प्रति प्रेषित की जाय। वाट आवश्यक कार्यवाही पत्रावली टाइल टफर हो।ह र का 03.07.23</p>	
योग	1	1.8130		

Annexure II

**Point wise reply of complaint letter dated 24/03/2023
of M/s Dinesh Kumar Singh Contractor**

DINESH KUMAR SINGH CONTRACTOR .

Gata no. 739, Village-Bebhani Tppa Vainiya, Tehsil-Itwa, District-Siddharthnagar, Uttar Pradesh
 Contact No.- +91 9839228538
 GSTN: 09BTCPS00378122

Date: -24/03/2023

To
 The Regional officer
 Uttar Pradesh Pollution Control Board
 Block road, Buddhapuram Badeban
 Basti-27001

Subject: - Cancellation of Public hearing for Common Bio Medical waste management Facility for M/S Rajveer Ventures India Pvt. Ltd. Gata No. 663 Village –Dhobadabar Tehseel-Utraula District-Balrampur (U.P.)

Dear Sir

We come to know through daily Newspaper Advertisement that your good office is going to conduct Public hearing for M/S Rajveer Ventures India Pvt. Ltd. Gata No. 663 Village –Dhobadabar Tehseel-Utraula District-Balrampur (U.P.) in his premises dated 27/03/2023 time 12:00 O Clock.

We want to give some fact of Bio Medical Waste Management Rule -2016 and its amendment, and Revised Guidelines for Common Bio-medical Waste Treatment Facilities issued by CPCB - Delhi

As per **Bio Medical Waste Management Rule 2016** and its amendment Clouse No. **7. Treatment and disposal-**

(1) Bio-medical waste shall be treated and disposed of in accordance with Schedule I, and in compliance with the standards provided in Schedule-II by the health care facilities and common bio-medical waste treatment facility.

(2) No occupier shall establish on-site treatment and disposal facility, if a service of common bio-medical waste treatment facility is available at a distance of seventy-five kilometre.

As per **The Bio Medical waste Management Rule -2016 the Sr. No .2 Page -2 Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region.**

Prior to allowing any new CBWTF, following criteria or steps may be followed:

a) Prescribed authority under the BMW Rules, 2016 [i.e., State Pollution Control Board (SPCB) in the respective State or Pollution Control Committee (PCC) in the respective Revised Guidelines for Common Bio-medical Waste Treatment Facilities 3 Union Territory Administration] is required to prepare an inventory or review with regard to the bio-medical waste generation at least once in five years in the coverage areas of the existing bio-medical waste treatment and disposal facility. The

prescribed authority is also required to extrapolate the coverage-area wise bio-medical waste generation for the next ten years.

Present Status: - *There is no availability of such study by prescribed authority under the BMW Rules, 2016. At present three CBWTF as below working Near to Balrampur, area.*

- 1) *M/s Dinesh Kumar Singh Contractor Siddharthnagar*
- 2) *M/s MPCC Khalilabad Santkabirnagar*
- 3) *M/s Royal Pollution Control Services Sultanpur*

b) SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 KM, as given in **Annexure-I**. All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months' time. In case of States/UTs, where no CBWTF is available, in such a case, SPCB/PCC being prescribed authority under the BMW Rules is required to submit the detailed proposal to MoEF & CC/MoH & FW through the respective State Government or UT Administration. Also, the option of forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

Present Status:-

As per the said above guideline Before giving to CTE there will be gap analysis. UPPCB Lucknow had submitted a **REPORT OF OVERSIGHT COMMITTEE IN COMPLIANCE OF ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL PASSED IN O.A. NO. 72/2020 IN RE: SCIENTIFIC DISPOSAL OF BIO-MEDICAL WASTE ARISING OUT OF COVID-19 TREATMENT-COMPLIANCE OF BMW RULES, 2016.**

No CBWTFs is operating our facility with full capacity. If you see inventory or review with regard to the bio-medical waste generation for coming five years to ten year in the coverage areas of the existing bio-medical waste treatment and disposal facility these facility will itself having enough capacity.

No gap analysis conducted and no requires action plan for the development of for new CBWTFs report submitted to MoEF & CC & CPCB within six months' time.

In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.

As per the said guideline how it is possible already four CBWTFs is working with below utilize capacity and covering all area of New CTE granted CBWTF i.e. 75 Km a new CBWTF granted CTE and

without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF where the new CBWTFs will work.

c) SPCB/PCC shall identify the coverage area, which require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. The department in the business allocation of land assignment shall be responsible for providing suitable site in the identified coverage area for setting up of a CBWTF, in consultation with the prescribed authority (i.e., SPCB/PCC), other stakeholders and in accordance with these guidelines issued by CPCB from time to time.

Present Status: - *As per the said guideline SPCB/PCC shall identify the coverage area if require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. For the New CBWTF which grant CTE noting to be carried out only as it is grant the CTE. The same is not as per BMWM rule -2016 and CPCB Delhi Guideline.*

d) Alternately, a CBWTF may also be allowed to be established on a land procured by an entrepreneur in accordance with the location criteria suggested under these guidelines.

Present Status – No Comment.

e) The SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF (s) in the identified coverage area. Upon allocation of site to the proponent, the proponent is Revised Guidelines for Common Bio-medical Waste Treatment Facilities 4 required to take necessary approvals as required under the Environment (Protection) Act, 1986 for development of the new CBWTF in accordance with these guidelines.

Present Status – *As per the said guideline SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF (s) in the identified coverage area. But in new CBWTF no process only they grant the CTE. The same is not according to BMWM rule -2016 and CPCB Delhi Guideline.*

f) In the absence of expression of interest by any proponent, then SPCB/PCC shall insist health care facilities to form association and to developed its own CBWTF in line with these guidelines or to have captive treatment facilities for ensuring treatment and disposal of generated bio-medical waste as stipulated under the BMWM Rules, 2016.

Present Status – *As per the said guideline as there is Three CBWTF working/Proposed with under utilize capacityso no need for new facility. The same is not according to BMWM rule -2016 and CPCB Delhi Guideline.*

In case of any regulatory action including closure of any existing CBWTF is inevitable, the respective SPCB/PCC may take action under the BMWM Rules including for making alternate arrangement to ensure safe disposal of the bio-medical waste generated from the member health care facilities of such default CBWTF through CBWTF located nearby.

Present status: - All Three CBWTF is having valid authorization/EC show that all four facilities are working. In this regards no need of new facility. The same is not according to BMWM rule -2016 and CPCB Delhi Guideline.

h) In case of hilly areas considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective Districts. The selection and allocation of site etc., should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee. The criteria for development of CBWTFs in any coverage area are also depicted in **Figure 1**.

Present Status: - This is plain area no hilly area so this condition is not applicable.

Sr. No. -8 Page -10 Coverage area of CBWTF Suggested coverage area for development of a CBWTF is as follows:

a) A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.

Present Status: - As per UPPCB report submitted to NGT show all above mention CBWTF is working and all are under utilization. So no need of new facility. Grant of new CBWTF CTE/EC is not according to BMWM rule -2016 and CPCB Delhi Guideline.

b) In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.

Present status:- As per the record all four above mention facility are working less than 10,000 beds and all four facility are under utilization. So no need for fifth facility. Grant of new CBWTF CTE/ EC is not according to BMWM rule -2016 and CPCB Delhi Guideline.

We request you please cancelation of Public hearing for Common Bio Medical waste management Facility for M/S Rajveer Ventures India Pvt. Ltd. Gata No. 663 Village –Dhobadabar Tehseel-Utraula

strict-Balrampur (U.P.) This is not according to Bio medical waste Management Rule -2016 and its amendment and CPCB Delhi Revised Guidelines for Common Bio-medical Waste Treatment Facilities. for M/S Rajveer Ventures India Pvt. Ltd. will give legal as well as financial problem to self as well as our CBWTF your office.

Hope the same is line with your requirement, Look forward your Co operation in this regards and we request you to cancelation of Public hearing for Common Bio Medical waste management Facility for M/S Rajveer Ventures India Pvt. Ltd. Gata No. 663 Village -Dhobadabar Tehseel-Utraula District-Balrampur (U.P.) We will be highly obelised for the same.

Thanking You

M/s Dinesh Kumar Singh Contractor



Authorized Signatory

Copy to information & necessary action :-

1. District Magistrate, Balrampur.
2. District Udhog and Udham Protsahan Kendra, Balrampur
3. Jila Panchayat, Balrampur
4. Member Secretary, U.P. Pollution Control Board, Lucknow
5. Chairman, Central Pollution Control Board, For your information and necessary guideline to UPPCB/ SEAC, UP to fallow your guideline as you're the pioneer institution of the nation.
6. The Member Secretary, Central Pollution Control Board, For your information and necessary guideline to UPPCB/ SEAC, UP to fallow your guideline as you're the pioneer institution of the nation.
7. Shree B. Vinod Babu **Waste Management - I Division**, Central Pollution Control Board Parivesh Bhawan, East Arjun Nagar Delhi -110032 For your information and necessary guideline to UPPCB/ SEAC, UP to fallow your guideline as you're the pioneer institution of the nation.
8. To The Regional Director Central Pollution Control Board, Ground Floor PICUPB Bhawan, Vibhuti Khand Gomati Nagar Lucknow, Uttar Pradesh. For your information and necessary guideline to UPPCB/ SEAC, UP to fallow your guideline as you is the pioneer institution of the nation.

Point wise reply of complain letter of M/s Dinesh Kumar Singh Contractor

As per The Bio Medical Waste Management Rule-2016 the Sr. No. 2 Page-2 Criteria for development of a new Common Bio-medical Waste Treatment and Disposal Facility for a locality or region. Prior to allowing any new CBWTF, following criteria or steps may be followed:			
Sr. No.	Complaint Raised	Present Status	Reply
a	<p>Prescribed authority under the BMWM Rules, 2016 [i.e., State Pollution Control Board (SPCB) in the respective State or Pollution Control Committee (PCC) in the respective Revised Guidelines for Common Bio-medical Waste Treatment Facilities [Union Territory Administration] is required to prepare an inventory or review with regard to the bio-medical waste generation at least once in five years in the coverage areas of the existing bio-medical waste treatment and disposal facility. The prescribed authority is also required to extrapolate the coverage-area wise bio-medical waste generation for the</p>	<p>There is no availability of such study by prescribed authority under the BMWM Rules, 2016. At present three CBWTF as below working near to Balrampur, area.</p> <ol style="list-style-type: none"> 1. M/s Dinesh Kumar Singh Contractor Siddharthnagar 2. M/s MPCC Khalilabad Santkabirnagar 3. M/s Royal Pollution Control Services Sultanpur 	<p>As per the SEIAA Agenda 632nd date- 22-07-2022 the <i>gap analysis report</i> was already provided by the pollution board to SEIAA UP.</p> <p>As per the gap analysis the number of beds in 75 km radius are ~16,515 as per the Gap analysis report of UPPCB.</p> <p>The Coverage area of 75 km already have 01 no of CBWTF in Siddharth nagar which which only caters 9000 beds remaining 7515 beds will be treated in proposed CBWTF and as per the criteria one more CBWTF is required to cater all the HCU beds available in 75 km buffer area.</p> <p>All these details are already mentioned in EIA report.</p>

	next ten years.		
b	<p>SPCB/PCC is required to conduct gap analysis w.r.to coverage area of the bio-medical waste generation and also projected over a period of next ten years, adequacy of existing treatment capacity of the CBWTF in each coverage area of radius 75 km, as given in Annexure- I. All the SPCBs and PCCs shall conduct the gap analysis and based on the gap analysis, action plan for development of new CBWTFs is required to be prepared and submitted to MoEF & CC & CPCB within six months' time. In case of States/UTs, where no CBWTF is available, in such case, SPCB/PCC being prescribed authority under the BMW Rules is required to submit the detailed proposal to MoEF & CC/MoH &</p>	<p>As per the said above guideline before giving to CTE there will be gap analysis. UPPCB Lucknow had submitted a Report of oversight committee in compliance of order of Hon'ble National Green Tribunal passed in O.A. No. 72/2020 in Re: Scientific Disposal of Bio-medical Waste arising out of covid-19 treatment compliance of BMW Rules, 2016.</p> <p>No CBWTFs is operating our facility with full capacity. If you see inventory or review with regard to the bio-medical waste generation for coming five years to ten year in the coverage areas of the existing bio-medical waste treatment and disposal facility these facility will itself having enough capacity.</p> <p>No gap analysis conducted and no requires action plan for</p>	<p>As per the gap analysis the number of beds in 75 km radius are ~16,515 as per the Gap analysis report of UPPCB.</p> <p>The Coverage area of 75 km already have 01 no of CBWTF in Siddharth nagar which which only caters 9000 beds remaining 7515 beds will be treated in proposed CBWTF and as per the criteria one more CBWTF is required to cater all the HCU beds available in 75 km buffer area.</p>

	<p>FW through the respective State Government or UT Administration. Also, the option of forming association by the group of health care facilities (HCFs) to develop their own CBWTF also be encouraged following these guideline. In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.</p>	<p>the development of for new CBWTFs report submitted to MoEF & CC & CPCB within six months' time.</p> <p>In case, any coverage area requires additional treatment capacity, in such a case, action may be initiated by the prescribed authority for allowing a new CBWTF in that locality without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF.</p> <p>As per the said guideline how it is possible already four CBWTFs is working with below utilize capacity and covering all area of new CTE granted CBWTF i.e. 75 km a new CBWTF granted CTE and without interfering the coverage area of the existing CBWTF and beds covered by the existing CBWTF where the new CBWTFs will work.</p>	
c	SPCB/PCC shall identify the coverage area, which	As per the said guideline SPCB/PCC shall identify	As per the gap analysis the number of beds in 75 km

	<p>require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. The department in the business allocation of land assignment shall be responsible for providing suitable site in the identified coverage area for setting up of a CBWTF, in consultation with the prescribed authority (i.e., SPCB/PCC), other stakeholders and in accordance with these guidelines issued by CPCB from time to time.</p>	<p>the coverage area if require additional treatment facility and bring it to the notice of the concerned department in the business allocation of land assignment in the respective State Government or UT Administration. For the New CBWTF which grant CTE nothing to be carried out only as it is grant the CTE. The same is not as per BMWM rule-2016 and CPCB Delhi guideline.</p>	<p>radius are ~16,515 as per the Gap analysis report of UPPCB.</p> <p>The Coverage area of 75 km already have 01 no of CBWTF in Siddharth nagar which which only caters 9000 beds remaining 7515 beds will be treated in proposed CBWTF and as per the criteria one more CBWTF is required to cater all the HCU beds available in 75 km buffer area.</p>
d	<p>Alternately, a CBWTF may also be allowed to be established on a land procured by an entrepreneur in accordance with the location criteria suggested under these</p>	<p>No Comment</p>	

	guidelines.		
e	<p>The SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF(s) in the identified coverage area. Upon allocation of site to the proponent, the proponent is Revised Guidelines for Common Bio-medical Waste Treatment Facilities for required to take necessary approvals as required under the Environment (Protection) Act, 1986 for development of the new CBWTF in accordance with these guidelines.</p>	<p>As per the said guideline SPCB/PCC or concerned department in the business allocation of land assignment in the respective State Government or UT Administration may seek expression of interest from the proponents for development of new CBWTF(s) in the identified coverage area. But in new CBWTF no process only they grant the CTE. The same is not according to BMWM rule-2016 and CPCB Delhi Guideline.</p>	<p>As per the SEIAA Agenda 632nd date- 22-07-2022 the <i>gap analysis report</i> was already provided by the pollution board to SEIAA UP.</p> <p>As per the gap analysis the number of beds in 75 km radius are ~16,515 as per the Gap analysis report of UPPCB.</p> <p>The Coverage area of 75 km already have 01 no of CBWTF in Siddharth nagar which which only caters 9000 beds remaining 7515 beds will be treated in proposed CBWTF and as per the criteria one more CBWTF is required to cater all the HCU beds available in 75 km buffer area.</p> <p>All these details are already mentioned in EIA report.</p>
f	<p>In the absence of expression of interest by any proponent, then SPCB/PCC shall insist health care facilities to form association and to</p>	<p>As per the said guideline as there is three CBWTF working/Proposed with underutilize capacity so no need for new facility. The same is not according to</p>	<p>As per the SEIAA Agenda 632nd date- 22-07-2022 the <i>gap analysis report</i> was already provided by the pollution board to SEIAA UP.</p>

	<p>developed its own CBWTF in line with these guidelines or to have captive treatment facilities for ensuring treatment and disposal of generated bio-medical waste as stipulated under the BMWM Rules, 2016.</p>	<p>BMWM rule-2016 and CPCB Delhi Guideline.</p>	<p>As per the gap analysis the number of beds in 75 km radius are ~16,515 as per the Gap analysis report of UPPCB.</p> <p>The Coverage area of 75 km already have 01 no of CBWTF in Siddharth nagarwhich which only caters 9000 beds remaing 7515 beds will be treated in proposed CBWTF and as per the criteria one more CBWTF is required to cater all the HCU beds available in 75 km buffer area.</p> <p>All these details are already mentioned in EIA report.</p>
g	<p>In case of any regulatory action including closure of any existing CBWTF is inevitable, the respective SPCB/PCC may take action under the BMWM Rules including for making alternate arrangement to ensure safe disposal of the bio-medical waste generated from the member health care facilities of such default CBWTF through</p>	<p>All three CBWTF is having valid authorization/EC show that all four facilities are working. In this regards no need of new facility. The same is not according to BMWM rule-2016 and CPCB Delhi Guideline.</p>	<p>As per the SEIAA Agenda 632nd date- 22-07-2022 the <i>gap analysis report</i> was already provided by the pollution board to SEIAA UP.</p> <p>As per the gap analysis the number of beds in 75 km radius are ~16,515 as per the Gap analysis report of UPPCB.</p> <p>The Coverage area of 75 km already have 01 no of CBWTF in Siddharth nagarwhich which only caters 9000 beds remaing</p>

	CBWTF located nearby.		7515 beds will be treated in proposed CBWTF and as per the criteria one more CBWTF is required to cater all the HCU beds available in 75 km buffer area. All these details are already mentioned in EIA report.
h	In case of hilly areas considering the geography, only one CBWTF with adequate treatment capacity may be developed covering atleast two districts to cater treatment services to the HCFs located in the respective districts. The selection and allocation of site etc., should be done as per the criteria suggested under these guidelines. The treatment charges to be prescribed by the respective SPCB/PCC in consultation with the State Advisory Committee. The criteria for development of CBWTFs in any coverage area are also depicted in Figure 1.	This is plain area no hilly area so this condition is not applicable.	Not applicable

Sr. No.-8 Page-10 Coverage area of CBWTF Suggested coverage area for development of a CBWTF is as follows:

a	<p>A CBWTF located within the respective State/UT shall be allowed to cater healthcare units situated at a radial distance of 75 KM. However, in a coverage area where 10,000 beds are not available within a radial distance of 75 KM, existing CBWTF in the locality (located within the respective State/UT) may be allowed to cater the healthcare units situated upto 150 KM radius w.r.to its location provided the bio-medical waste generated is collected, treated and disposed of within 48 hours as stipulated under the BMWM Rules.</p>	<p>As per UPPCB report submitted to NGT show all above mention CBWTF is working and all are under utilization. So no need of new facility. Grant of new CBWTF CTE/EC is not according to BMWM rule-2016 and CPCB Delhi Guideline.</p>	<p>As per the SEIAA Agenda 632nd date- 22-07-2022 the <i>gap analysis report</i> was already provided by the pollution board to SEIAA UP.</p> <p>As per the gap analysis the number of beds in 75 km radius are ~16,515 as per the Gap analysis report of UPPCB.</p> <p>The Coverage area of 75 km already have 01 no of CBWTF in Siddharth nagar which which only caters 9000 beds remaining 7515 beds will be treated in proposed CBWTF and as per the criteria one more CBWTF is required to cater all the HCU beds available in 75 km buffer area.</p> <p>All these details are already mentioned in EIA report.</p>
b	<p>In case, number of beds is exceeding >10,000 beds in a locality (i.e. coverage area of the CBWTF under reference) and the existing treatment capacity is not</p>	<p>As per the record all four above mention facility are working less than 10,000 beds and all four facility are under utilization. So no need for fifth facility. Grant of new CBWTF</p>	<p>As per the SEIAA Agenda 632nd date- 22-07-2022 the <i>gap analysis report</i> was already provided by the pollution board to SEIAA UP.</p> <p>As per the gap analysis</p>

	<p>adequate, in such a case, a new CBWTF may be allowed in such a locality in compliance to various provisions notified under the Environment (Protection) Act, 1986, to cater services only to such additional bed strength of the HCFs located.</p>	<p>CTE/EC is not according to BMWM rule-2016 and CPCB Delhi Guideline.</p>	<p>the number of beds in 75 km radius are ~16,515 as per the Gap analysis report of UPPCB.</p> <p>The Coverage area of 75 km already have 01 no of CBWTF in Siddharth nagar which which only caters 9000 beds remaining 7515 beds will be treated in proposed CBWTF and as per the criteria one more CBWTF is required to cater all the HCU beds available in 75 km buffer area.</p> <p>All these details are already mentioned in EIA report.</p>
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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Dated 28.9.22

f. No. 139225/सी-6/NoC/337/C.B.W.T.F/वही/22

ई-मेल द्वारा

सवा में,

निदेशक,
पर्यावरण विभाग, उ०प्र०,
विनीत खण्ड-1, गोमती नगर,
लखनऊ-226010

विषय: Common Bio Medical Waste Treatment Facility (CBWTF) at Gata No.663, Village-Dhowadaber, Utraula, Balrampur, M/s Rajveer ventures India Private Limited. File No.7125/Proposal No. SIA/UP/MIS/77647/2022 के संबंध में।

महोदय,

उपरोक्त विषयक श्रीमती श्रुति शुक्ला, उप निदेशक/नोडल, एस०ई०आई०ए०ए० के पत्रांक-194/पर्या/7125/2022 दिनांक 27.09.2022 का संदर्भ ग्रहण करने का कष्ट करें। सन्दर्भित CBWTF के प्रस्तावित स्थल के निकटवर्ती जनपदों में मुख्य चिकित्सा अधिकारी द्वारा उपलब्ध करायी गयी सूचना के अनुसार सरकारी एवं गैर सरकारी चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या
बलरामपुर	944
बहराइच	2132
गोण्डा	2430
श्रावस्ती	534
सिद्धार्थ नगर	1836
अयोध्या	5039
बस्ती	3600
योग	16515

अवगत कराना है कि सन्दर्भित CBWTF के प्रस्तावित स्थल से 25 किमी० हवाई दूरी पर राज्य बोर्ड द्वारा CBWTF मेसर्स दिनेश कुमार कन्ट्रेक्टर, आराजी सं०-739, बभानी तप्पा, सिद्धार्थ नगर, उ०प्र० को स्थापनार्थ सहमति निर्गत की गयी है, उक्त CBWTF में इन्सीनिरेटर की क्षमता 150 किग्रा०/घण्टा प्रस्तावित है। अतः यह मान लिया जाये कि CBWTF में इन्सीनिरेटर का संचालन 12 घण्टा प्रतिदिन होता है तो उक्त CBWTF द्वारा अधिकतम 9000 बेड्स से जनित जैव चिकित्सा अपशिष्ट का निस्तारण किया जा सकता है एवं शेष उपलब्ध 7515 बेड्स से जनित जैव चिकित्सा अपशिष्ट के निस्तारण हेतु अतिरिक्त CBWTF की अनुमति दी जा सकती है।

भवदीय,

संलग्नक:- मुख्य चिकित्सा अधिकारी द्वारा उपलब्ध करायी गयी सूचना की प्रति।

(अजय कुमार शर्मा)
सदस्य सचिव

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow - 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 - 2720764
Email: info@unpcb.com - Web Site: www.unpcb.com

टिप्पणी एवं आदेश

कृपया Common Bio Medical Waste Treatment Facility (CBWTF) Gata No.663, Village-Dhowadaber, Utraula, Balrampur, M/s Rajveer ventures India Private Limited. File No.7125/Proposal No. SIA/UP/MIS/77647/2022 के संबंध में श्रीमती श्रुति शुक्ला, उप निदेशक/नोडल, एस0ई0आई0ए0ए0 के पत्रांक-194 /पर्या/7125/2022 दिनांक 27.09.2022 का संदर्भ ग्रहण करने का कष्ट करें। पत्र की प्रति पत्रावली में पताका-क पर उपलब्ध है।

अवगत कराना है कि सन्दर्भित CBWTF के प्रस्तावित स्थल के निकटवर्ती जनपदों में मुख्य चिकित्सा अधिकारी द्वारा उपलब्ध करायी गयी सूचना के अनुसार सरकारी एवं गैर सरकारी चिकित्सालयों में उपलब्ध बेड्स की संख्या निम्नवत् है :-

जनपद का नाम	चिकित्सालयों में उपलब्ध बेड्स की संख्या
बलरामपुर	944
बहराइच	2132
गोण्डा	2430
श्रावस्ती	534
सिद्धार्थ नगर	1836
अयोध्या	5039
बस्ती	3600
योग	16515

सन्दर्भित CBWTF के प्रस्तावित स्थल से 25 किमी० हवाई दूरी पर राज्य बोर्ड द्वारा CBWTF मेसर्स दिनेश कुमार कन्स्ट्रक्टर, आराजी सं०-739, बहानी तप्पा, सिद्धार्थ नगर, उ०प्र० को स्थापनार्थ सहमति निर्गत की गयी है, उक्त CBWTF में इन्सीनिरेटर की क्षमता 150 कियार्०/घण्टा प्रस्तावित है। अतः यह मान लिया जाये कि CBWTF में इन्सीनिरेटर का संचालन 12 घण्टा प्रतिदिन होता है तो उक्त CBWTF द्वारा अधिकतम 9000 बेड्स से अधिक जैव चिकित्सा अपशिष्ट का निस्तारण किया जा सकता है एवं शेष उपलब्ध 7515 बेड्स जनित जैव चिकित्सा अपशिष्ट के निस्तारण हेतु अतिरिक्त CBWTF की अनुमति आवश्यक होती है।

उपरोक्त तथ्य के परिपेक्ष्य में सदस्य सचिव महोदय के स्तर से निदेशक, पर्यावरण विभाग, उ०प्र०, विनीत खण्ड-1, गोमती नगर, लखनऊ को प्रेषित किये जाने वाले पत्रांक-194/पर्या/7125/2022 के प्रतिलिख सादर प्रस्तुत है।

(शानु सोनकर)
वैज्ञानिक सहायक

(वी०पी० मौर्य)
सहायक वैज्ञानिक अधिकारी

पर्यावरण अधिकारी, वृत्त-6

उपरोक्तानुसार निदेशक, पर्यावरण विभाग, उ०प्र०, विनीत खण्ड-1, गोमती नगर, लखनऊ को प्रेषित किये जाने वाला पत्र हस्ताक्षरार्थ प्रस्तुत।

(आर०के० सिंह)
मुख्य पर्यावरण अधिकारी,
(वृत्त-6)

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), UTTAR PRADESH)

To,

The Director
RAJVEER VENTURES INDIA PRIVATE LIMITED
1/64A, Sector-1, Gomti Nagar, Vistar,
District - Lucknow, UP -226010

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/UP/INFRA2/433238/2023 dated 17 Jun 2023. The particulars of the environmental clearance granted to the project are as below.

- | | |
|--|--|
| 1. EC Identification No. | EC23B057UP164137 |
| 2. File No. | 7990-7125 |
| 3. Project Type | New |
| 4. Category | B |
| 5. Project/Activity including Schedule No. | 7(d)(a)Common Bio-Medical Waste Treatment Facility |
| 6. Name of Project | Proposed Common Biomedical Waste Treatment Facility (CBWTF) by M/s Rajveer Ventures India Private Limited at Gata No-663 Mi, Village-Dhowadaber, Utraula, Balrampur, Uttar Pradesh |
| 7. Name of Company/Organization | RAJVEER VENTURES INDIA PRIVATE LIMITED |
| 8. Location of Project | UTTAR PRADESH |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 10/11/2023

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

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PARIVESH
(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)





State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vineet Khand-1, Gomti Nagar, Lucknow- 226010

E-Mail- doeuplko@yahoo.com, seiaaup@yahoo.com

Phone no- 0522-2300541

Reference- MoEFCC Proposal no- SIA/UP/INFRA2/433238/2023 & SEIAA, U.P. & File no-7990-7125

Sub: Environmental Clearance for Proposed Common Biomedical Waste Treatment Facility at Gata No-663Mi, Village-Dhowadaber, Utraula, Balrampur, Uttar Pradesh, M/s Rajveer Ventures India Private Limited.

Dear Sir,

This is with reference to your application / letter dated 01-06-2022, 17-06-2022, 17-06-2023, 26-06-2023 on above mentioned subject. The matter was considered by 788th SEAC in meeting held on 19-09-2023 and 767th SEIAA meeting held on 26-10-2023.

A presentation was made by the project proponent along with their consultant M/s Environment Management Division of M/s India Glycols Limited, Kashipur to SEAC on 19-09-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Common Biomedical Waste Treatment Facility at Gata No-663Mi, Village-Dhowadaber, Utraula, Balrampur, Uttar Pradesh, M/s Rajveer Ventures India Private Limited.
2. The terms of reference in the matter were issued by SEIAA, U.P. vide letter no. 283/Parya/SEIAA/7125/2022, dated 30/11/2022.
3. The public hearing the matter was conducted on 28/04/2023 and final EIA report submitted through online Parivesh Portal on 17/06/2023.
4. Salient features of the project as submitted by the project proponent:

S.No.	Parameters	Description
1.	Identification of Project	The Proposed project of CBWTF falls under Category B-1, schedule (da) as per the EIA Notification 14th Sep, 2006 and subsequent amendments dated 1st December, 2009 & 17th April, 2015.
2.	Project Proponent	M/s Rajveer Ventures India Private Limited
3.	Brief description of nature of the project	Biomedical waste is generated from all health care institutions; nursing homes, clinics, dispensaries, veterinary institutions, animal houses, pathological laboratories, blood banks etc. The responsibility of collection, treatment and safe disposal of all types of solid wastes rests with the generator. A Common Bio-medical Waste Treatment Facility (CBWTF) is proposed to be set up where bio-medical waste, generated from a number of healthcare units, will be suitably treated as per the prescribed procedure & norms laid down in the regulation. Proposed project of setting up of the Common Bio-medical Waste Treatment Facility includes Incinerator, Autoclave, Shredder and Effluent Treatment Plant. The

		présent proposal is to utilize 0.4050 ha land for setting up of Biomedical Waste Treatment Facility.																		
5.	Proposed plant capacity	Proposed Capacity of CBWTF: <table border="1"> <thead> <tr> <th>Equipment</th> <th>Capacity</th> <th>Number</th> </tr> </thead> <tbody> <tr> <td>Double Chambered Incinerator</td> <td>250 kg/hr</td> <td>1</td> </tr> <tr> <td>Autoclave</td> <td>1000 liters/Batch</td> <td>1</td> </tr> <tr> <td>Shredder</td> <td>150 kg/hr</td> <td>1</td> </tr> <tr> <td>Chemical Disinfection Tank</td> <td>1500 Ltr</td> <td>1</td> </tr> <tr> <td>Effluent Treatment Plant</td> <td>10 KLD</td> <td>1</td> </tr> </tbody> </table>	Equipment	Capacity	Number	Double Chambered Incinerator	250 kg/hr	1	Autoclave	1000 liters/Batch	1	Shredder	150 kg/hr	1	Chemical Disinfection Tank	1500 Ltr	1	Effluent Treatment Plant	10 KLD	1
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Shredder	150 kg/hr	1																		
Chemical Disinfection Tank	1500 Ltr	1																		
Effluent Treatment Plant	10 KLD	1																		
6.	Category of Projects	Category "B1" and Schedule- 7(da)																		
7.	Number of working days	365																		
8.	Total Plot Area	0.4050 ha																		
9.	Plot Number	Gata No.- 663 Mi																		
10.	Location	Gata No.- 663 Mi, Village- Dhowadaber, Utraula, Balrampur, Uttar Pradesh- 271604																		
11.	Latitude & Longitude	Latitude: 27°21'23.50"N Longitude: 82°19'16.32"E																		
12.	Nearest habituated area	Dhowadaber is located at 0.57 Km in WSW direction.																		
13.	Nearest Main Public Road	SH-26- 0.81 Km in NNE direction																		
14.	Nearest Railway station/Airport	Gainjahwa Railway Station- 13.23 Km in NW direction Mahayogi Gorakhpur Airport- 130 Km in SE direction																		
15.	Nearest water body	Rapti River, approx. 2.24 Km in NE direction. Suwawan Nadi, approx. 0.71 km in South direction																		
16.	Water requirement	Water requirement for the proposed CBWTF project is 11 KLD.																		
17.	Source of water	Water requirement will be met through ground water supply.																		
18.	Wastewater Generation	Waste water generated from the treatment of Biomedical waste during autoclaving, washing of floors, etc. is 5.25 KLD and it shall be treated in effluent treatment plant and reuse in process																		
19.	Man Power	During Construction phase, the labors and workers will be hired from nearby villages. Total 20 persons are proposed to hire for plant operation including officers, skilled and unskilled workers.																		
20.	Air Pollution Control Device	Venturi Scrubber & Stack																		
21.	Nos. of Stack	2																		
22.	Power requirement	Total power requirement of will be around 40 KVA. DG Set of 35.0 KVA is proposed for the project and lines will be taken from the authorized electricity board. ~ 1% of the total power load will meet through solar energy.																		
23.	Alternative site	No Alternative site is examined																		
24.	Land form, Land use and land	The land for project is located in Gata No.- 663, Village-																		

	ownership	Dhowadaber, Utraula, Balrampur, Uttar Pradesh- 271604
25.	Project Cost	Rs.2.80 Cr.

5. Water calculation details:

S. No.	Requirement for	Water Consumption	Process Losses	Waste water generation	ETP losses	Recycled/ Reuse
A.	Process (Scrubbing)	2.40	1.40	1.00	0.20	0.80
B.	Steam Generation (Autoclaving)	0.20	0.05	0.15	0.05	0.10
C.	Miscellaneous i.e., Floor washing, Vehicle washing etc.	3.80	0.20	3.60	0.60	3.0
D.	Domestic Purpose	0.60	0.10	0.50	0.00	0.00
E.	Green Belt	4.0	4.0	0.00	0.00	0.00
Total (KL/Day)		11.0 7.10 (Fresh) + 3.90 (Recycle)	5.75	5.25	0.85	3.90

- Waste water (4.75 KLD) is being generated from the Industrial Process will be subjected to Proposed ETP (Capacity- 10.0 KLD). Treated water from (3.90 KLD) will be reused in scrubber for cooling purpose and green belt purpose.
- The entire system shall be a zero discharge system in terms of wastewater discharge from the process as recirculated through ETP.
- Domestic Wastewater shall be treated in a soak pit/septic tank.

6. Solid waste details:

Total No. of Employees	20
Assuming per capita solid waste generation rate as 0.2 kg/capita/day	
Quantity of solid waste generated	4.0 kg/day
Organic solid waste: 60 % of the total waste	2.40 kg/day
Inorganic solid waste : 40 % of the total waste	1.60 kg/day
Disposal of domestic solid waste	Domestic wastes are segregated at source, collected in bins and composted.

7. Hazardous waste details:

Sl. No.	Source	Quantity of hazardous waste Generated (Approx.)	Category according to Schedule I of hazardous waste	Treatment/ Disposal
1.	Spent Oil from DG set	5.0 MTPA	5.1	Handed over to authorized recyclers/re-processors
2.	Discarded Containers /Barrels	100 Nos./Annum	33.1	Handed over to authorized recyclers/re-processors
3.	Sludge from Wet Scrubbers	1.0 MTPA	37.1	Send to TSDF / Co processing industries.
4.	Ash from incinerator and flue gas cleaning residue	5.0 MTPA	37.2	Send to TSDF / Co processing industries.

8. There is no any litigation pending against project till dated 19/09/2023.

9. The project proposal falls under category-7(da) of EIA Notification, 2006 (as amended thereof).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 19-09-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 26-10-2023 discussed the matter and recommended grant of environmental clearance on the proposal as above alongwith specific and following standard environmental clearance conditions: -

Additional Conditions:

1. Proposed CBWTF shall comply with the revised guidelines (location criteria) for Common Bio-medical Waste Treatment and Disposal Facilities issued by CPCB on December 21st 2016 with respect to establishment of new CBWTF.
2. In compliance with the Hon'ble Supreme Court order dated 13/01/2020 in IA no. 158128/2019 and 158129/2019 in Writ petition no. 13029/1985 (MC Mehta Vs. Gol and others) anti-smog guns shall be installed to reduce dust during excavation.
3. Proponent shall comply with the action plan for CSR submitted by PP at the time of EIA presentation. Compliance report of investment under CSR to be submitted regularly to the Directorate, UPPCB and District Administration.
4. The project proponent should develop green belt in the premises of CBWTF unit as per the plan submitted. PP shall also follow the guidelines of CPCB/UPPCB for green belt as per the norms.
5. Proposed CBWTF shall comply with the guidelines for Bio-medical Waste Treatment and Disposal, transportation & storage facilities etc. issued by CPCB from time to time.

Standard Environmental Clearance Conditions prescribed by MoEF&CC:

- I. Statutory compliance:
 1. The project proponent shall obtain forest clearance under the provisions of the Forest (Conservation) Act, 1986, in case of the diversion of forest land for non-forest purpose involved in the project.
 2. The project proponent shall obtain clearance from the National Board for Wildlife, if applicable.
 3. The project proponent shall prepare a Site-Specific Conservation Plan & Wildlife Management Plan and be approved by the Chief Wildlife Warden. The recommendations of the approved Site-Specific Conservation Plan / Wildlife Management Plan shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report. (in case of the presence of schedule-I species in the study area)
 4. The project proponent shall obtain Consent to establish/Operate under the provisions of the Air (Prevention & Control of Pollution) Act, 1981 and the Water (Prevention & Control of Pollution) Act, 1974 from the concerned State Pollution Control Board/ Committee.
 5. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Wastes (Management and Handling) Rules, 20016 including section 129 to137 of Central Motor Vehicle Rules1989.
 6. The project shall fulfill all the provisions of hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2016 including collection and transportation design etc and also guidelines for Common Hazardous Waste Incineration – 2005, issued by CPCB Guidelines of CPCB/MPPCB for Bio-medical Waste Common Hazardous Wastes incinerators shall be followed.
 7. The project proponent shall obtain the necessary permission from the Central Ground Water Authority, in case of drawl of ground water / from the competent authority concerned in case of drawl of surface water required for the project.
 8. A certificate of adequacy of available power from the agency supplying power to the project along with the load allowed for the project should be obtained.
 9. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department shall be obtained, as applicable by project proponents from the respective competent authorities
- II. Air quality monitoring and preservation:

1. The project proponent shall install an emission monitoring system including Dioxin and furans in monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 and connected to SPCB and CPCB online serves and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Periodical air quality monitoring in and around the site including VOC, HC shall be carried out.
 3. Incineration plants shall be operated (combustion chambers) with such temperature, retention time and turbulence, to achieve Total Organic Carbon (TOC) content in the slag and bottom ashes less than 3% or their loss on ignition is less than 5% of the dry weight of the material.
 4. Venture scrubber (alkaline) should be provided with the incinerator with stack of adequate height (Minimum 30 meters) to control particulate emission within 50 mg/Nm³.
 5. Appropriate Air Pollution Control (APC) system shall be provided for fugitive dust from all vulnerable sources, so as to comply with prescribed standards. All necessary air pollution control devices (quenching, Venturi scrubber, mist eliminator) should be provided for compliance with emission standards.
 6. Masking agents should be used for odour control.
- iii. Water quality monitoring and preservation:
1. The project proponent shall install effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
 2. Waste water generated from the facility shall be treated in the ETP and treated waste water shall be reused in the APCD connected to the incinerator. The water quality of treated effluent shall meet the norms prescribed by State Pollution Control Board. Zero discharge should be maintained.
 3. Process effluent/any waste water should not be allowed to mix with storm water.
 4. Total fresh water use shall not exceed the proposed requirement as provided in the project details. Prior permission from the competent authority shall be obtained for use of fresh water.
 5. A sewage Treatment Plant shall be provided to treat the wastewater generated from the project. Treated water shall be reused within the project.
 6. A certificate from the competent authority for discharging treated effluent/ untreated effluents into the Public sewer/ disposal/drainage systems along with the final disposal point should be obtained.
 7. The leachate from the facility shall be collected and treated to meet the prescribed standards before disposal.
 8. Magnetic flow meters shall be provided at the inlet and outlet of the ETP & all ground water abstraction points and records for the same shall be maintained regularly.
 9. Rain water runoff from the hazardous waste storage area shall be collected and treated in the effluent treatment plant.
- iv. Noise monitoring and prevention:
1. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during daytime and 70 dB(A) during night-time.
- v. Energy Conservation measures:
1. Provide solar power generation on roof tops of buildings, for the solar light system for all common areas, street lights, parking around the project area and maintain the same regularly;
 2. Provide LED lights in their offices and residential areas
- vi. Waste management:
1. Incinerated ash shall be disposed of at approved TSDF and MoU made in this regard shall be submitted to the Ministry prior to the commencement.
 2. The solid wastes shall be segregated as per the norms of the Solid Waste Management Rules, 2016.
 3. A certificate from the competent authority handling municipal solid wastes should be obtained, indicating the existing civic capacities of handling and their adequacy to cater to the M.S.W.

generated from the project.

4. Any wastes from construction and demolition activities related thereto shall be managed so as to strictly conform to the Construction and Demolition Rules, 2016
 5. No landfill site is allowed within the CBWTF site.
 6. The Project proponent shall not store the Hazardous Wastes more than the quantity that has been permitted by the CPCB/SPCB.
- VII. Green Belt:
1. Green belt shall be developed in the area as provided in project details, with native tree Green belt shall be developed in an area equal to 33% of the plant area with a native tree species in accordance with CPCB guidelines. The greenbelt shall inter alia cover the entire periphery of the plant.
- VIII. Public bearing and Human health issues:
1. Feeding of materials/Bio-medical waste should be mechanized and automatic no manual feeding is permitted.
 2. Proper parking facility should be provided for employees & transport used for collection & disposal of waste materials.
 3. Necessary provision shall be made for fire-fighting facilities within the complex.
 4. An emergency preparedness plan based on the Hazard Identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
 5. An emergency plan shall be drawn in consultation with SPCB/CPCB and implemented in order to minimize the hazards to human health or the environment from fires, explosions or any unplanned sudden or gradual release of hazardous waste or hazardous waste constituents to air, soil or surface water.
 6. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
 7. Occupational health surveillance of the workers shall be done on a regular basis.
- IX. Corporate Environment Responsibility:
1. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.111 dated 1st May 2018, as applicable, regarding Corporate Environment Responsibility.
 2. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest /wildlife norms/ conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. A copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of the six-monthly report.
 3. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
 4. Action plan for implementing EMP and environmental conditions along with the responsibility matrix of the company shall be prepared and shall be duly approved by the competent authority. The year-wise funds earmarked for environmental protection measures shall be kept in a separate account and not be diverted for any other purpose. Year wise progress of implementation of action plan shall be reported to the Ministry/Regional Office along with the Six Monthly Compliance Report.
 5. A self-environmental audit shall be conducted annually. Every three years third-party environmental audit shall be carried out.
- X. Miscellaneous:
1. The project proponent shall prominently advertise it at least in two local newspapers of the

District or State, of which one shall be in the vernacular language within seven days indicating that the project has been accorded environment clearance and the details of MoEFCC/SEIAA website where it is displayed

2. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
3. The project proponent shall upload the status of compliance with the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
4. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the Ministry of Environment, Forest and Climate Change at the environment clearance portal.
5. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
6. The criteria pollutant levels namely, SPM, RSPM, SP, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
7. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
8. The project authorities must strictly adhere to the stipulations made by the State Pollution Control Board and the State Government.
9. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitments made during Public hearings and also that during their presentation to the Expert Appraisal Committee.
10. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
11. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
12. The Ministry may revoke or suspend the clearance if the implementation of any of the above conditions is not satisfactory.
13. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
14. The Regional Office of this Ministry shall monitor compliance with the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
15. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Trans boundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts/NGT and any other Court of Law relating to the subject matter.
16. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Concealing factual data and information or submission of false/fabricated data and failure to comply with any of the conditions stipulated in the Prior Environmental Clearance attract action under the provision of Environmental (Protection) Act, 1986.

This Environmental Clearance is subject to ownership of the site by the project proponents in confirmation with approved Master Plan for Balrampur In case of violation; it would not be effective and would automatically be stand cancelled.

The project proponent has to ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of the violation this permission shall automatically be deemed to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this Clearance shall automatically be deemed to be cancelled.

Further project proponent has to submit the regular 6 monthly compliance report regarding general & specific conditions as specified in the E.C. letter and comply the provision of EIA notification 2006 (as Amended).

These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006 including the amendments and rules made thereafter.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – rocz.lko-mef@nic.in)
4. District Magistrate, Balrampur.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA



Signature Not Verified

Digitally signed by: Ajay Kumar Sharma
Designation: Member Secretary
Date and Time: 11/11/2023 12:46:07 PM